

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

C.P. No. 191/2016
O.A. No. 1809/2014

New Delhi, this the 1st day of September, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)
HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

Parkash Chander Bhardwaj
Son of late Shri Prithvi Singh,
R/o 25/3A, Nangloi,
Delhi-110041. .. Applicant

(By Advocate : Shri S. C. Sharma)

Versus

1. Shri P.K. Gupta,
Commissioner,
North Delhi Municipal Corporation,
Dr. S.P. Mukherjee Civic Centre,
Minto Road, New Delhi-110007.

2. Shri Jagdeep Chillar,
Deputy Commissioner (Rohini Zone),
North Delhi Municipal Corporation,
Sector 5, Rohini, New Delhi. .. Respondents

(By Advocate : Shri Manjeet Singh Reen)

ORDER (ORAL)

By Hon'ble Mr. P.K. Basu

Learned counsel for the respondents stated that the order dated 01.04.2015 in O.A. No. 1809/2014 has been complied with and placed before us order dated 24.08.2016 issued the respondents in this regard.

2. Since the order of this Tribunal has been complied with, the CP is closed and notices are discharged. However, the respondents shall ensure that necessary payments as a result of order dated 24.08.2016 would be paid to the applicant within a period of 30 days.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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